

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2199**  
TO BE ANSWERED ON 05.08.2024

**Construction of Hotels/Resorts in Buffer Zone**

2199. SHRI HANUMAN BENIWAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether, as per the directions of the Hon'ble Supreme Court and National Green Tribunal (NGT) there is a ban upon construction of hotels, resorts etc. inside the buffer zones of any forest reserve area, forest land etc. along with the catchment and submergence areas of lakes;
- (b) if so, the basis on which hotels and resorts were constructed in the buffer zone of Sariska and in the catchment area of Siliserh Lake in Alwar district of Rajasthan along with the details thereof;
- (c) whether the Government proposes to demolish such illegal constructions by taking suo-motu cognizance of such cases without any delay;
- (d) if so, the proposed action plan of the Government thereto; and
- (e) if not, the reasons along with details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

- (a) & (b) The directions of the Hon'ble Supreme Court in order dated June 3, 2022 stated that no new permanent structure shall be permitted for whatsoever purpose within the Eco-Sensitive Zone (ESZ). The referred order of Hon'ble Supreme Court was later clarified vide the said Court order dated April 26, 2023 wherein activities were permitted subject to strict adherence of the guidelines of this Ministry dated February 9, 2011.
- (c), (d) & (e) Compliance of the order of Hon'ble Supreme Court and the guidelines issued by the Ministry of Environment, Forest and Climate Change have to be adhered by the States/Union Territories for protection and management of forest areas including Eco-Sensitive Zones.

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